

Advocate Ashiq Ahmad Magaray

...**Petitioner/Applicant****Vs.**Union Territory of Jammu and Kashmir  
and Others....**Respondent(s)****IN THE MATTER OF:-****INDEX**

S.No.	Particulars	Page Nos
1	Compliance on behalf of Respondent No. 1, 2, 10 & 11 alongwith affidavit	1-10
2	<b>ANNEXURE-R1:</b> Letter No. PCCF/Lit/2024/1305-06 dated 27.11.2025, of PCCF, J&K.	11
3	<b>ANNEXURE-R2:</b> Documents evincing that Tosamaidan previously used by the Indian Army as a field firing range starting November 6, 1986.	12
4	<b>ANNEXURE-R3:</b> Details of Works undertaken under the eco-restoration project, "Special Project Tosamaidan" from 2018-2024.	13-14
5	<b>ANNEXURE-R4:</b> Further details associated with the eco-restoration initiative.	15-20
6	<b>ANNEXURE-R5:</b> Additional documents related to the restoration works undertaken.	21-26
8	<b>ANNEXURE-R6:</b> More information pertaining to the reforestation efforts.	27-28
8	<b>ANNEXURE-R7:</b> Documentation regarding ongoing projects or further developments related to afforestation.	29-34
9	<b>ANNEXURE-R8:</b> Copy of the Government Order No. 399-FST of 2018 dated 17-12-2018 concerning the limited diversion of forest land for the Solid Waste Management Plant.	35-38
10	<b>ANNEXURE-R9:</b> Copy of the Minutes related to the approval from the Forest Advisory Committee, issued on 12-09-2017.	39
11	<b>ANNEXURE-R10:</b> Copy of the Cabinet Decision No. 178/11/2017 dated 03-10-2017.	40-43
12	<b>ANNEXURE-R11:</b> Copy of letter No. DFO/PP/Legal/331-33 dated 22.11.2025.	44-65

Respondent No. 1, 2, 10 and 11  
through CounselUnder Secretary to Govt  
Forest, Ecology & Env  
Deptt

DATE: 27.11.2025

**Goutam Singh**  
**Advocate**  
**Chamber No. 71, Supreme Court Compound,**  
**Supreme Court of India**

①

**BEFORE THE HON BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 913/2024**

**IN THE CASE OF:**

Advocate Ashiq Ahmad Magaray

**...Petitioner/Applicant**

**Vs.**

Union Territory of Jammu and Kashmir  
and Others.

**...Respondent(s)**

**IN THE MATTER OF:**

Compliance on behalf of Respondent  
No. 1, 2, 10 & 11 in terms of  
directions dated 30-07-2024 and 03-  
03-2025 passed by the Hon'ble  
National Green Tribunal in the  
above titled O.A.

**MAY IT PLEASE YOUR LORDSHIPS:**

The answering respondents most respectfully submit as  
under:

01. That it is respectfully stated and submitted that the Hon'ble  
Tribunal in the above titled Original Application passed an  
order vide dated 30-07-2024, the relevant portion of the  
same is reproduced as:

*"1. In this original application the applicant has made  
allegation in respect of large -scale felling of trees in  
Tosamaldan area of District Budgam. Placing reliance upon  
video link <https://fb.watch/sZqXCFngt4/>, the plea of the  
applicant is that the said video link shows uprooting of*

*Ashiq Ahmad*

Under Secretary to Govt  
Forest, Ecology & Env  
Deptt

thousands of forest trees in Tosamaldan area of District Budgam.

2. It is also plea of the applicant that Forest Range Gulmarg within the District Baramulla of UT of J & K has witnessed similar kind of destruction of forest.

3. It is the allegation that forest trees have been destroyed by the hotels of Gulmarg. The applicant has also alleged that destruction of forest has taken place in development of cable-car popularly known as Jammu & Kashmir cable car which is operating through the dense forests starting from Gulmarg resort to the Kongdoori valley and from Kongdoori valley to the Kongdoori mountain.”

02. That it is respectfully stated and submitted that the Hon'ble Tribunal passed subsequently an order vide dated 03-03-2025, the relevant portion of the said order is reproduced as under: -

“2. We find that in this report, the response to the alleged recent felling of trees has not been filed.

3. Mr. Vivek Modi, Special Secretary (Technical), Forest, Ecology & Environment Department, UT of J&K representing Respondent No. 1 & 2 has submitted that the report on behalf of Respondent No. 1 & 2 was filed on 01.03.2025. It is lying in defect. He is permitted to cure the defect so that that report comes on record and Is also directed to supply a copy thereof to the Counsel for the

*[Handwritten Signature]*

Under Secretary to Govt  
Forest, Ecology & Env  
Deptt

*applicant, who will have an opportunity to file rejoinder to the report within four weeks."*

03. That on passing aforementioned directions dated 03-03-2025 by the Tribunal, the Hon'ble Tribunal vide it's another order dated 04-07-2025 passed direction, the same is reproduced as under: -

*"1. A reply/report on behalf of Respondents No. 1 and 2 dated 30.06.2025 has been filed.*

*2. Learned Counsel appearing for Respondents No. 1 and 2 submits that the reply has been directly filed by the said respondents and the reply is not in the proper format. He seeks two weeks' time to file the proper reply on behalf of Respondents No. 1 and 2. We make it clear that if any respondent directly files the reply before the Tribunal, he will appear virtually or physically before the Tribunal and assist the Tribunal."*

04. That Principal Chief Conservator of Forests vide letter No. PCCF/Lit/2024/1305-06 dated 27.11.2025, submitted the latest detailed draft compliance report/reply and other documents/recent photographic evidence of the site received from the office of the Chief Conservator of Forests, Kashmir vide No CCF(K)/LO/2025/1207-11 dated 26.11.2025. (copy of letter dated 27.11.2025 of PCCF is enclosed as **Annexure-R1**)

05. That, it is respectfully submitted and stated that Tosamaidan is one of the largest meadows located in the Pir

Under Secretary to Govt  
Forest, Ecology & Env  
Deptt

Panjal Forest Division, at a distance of approximately 60 kilometers from Srinagar. The meadow is surrounded by dense forests of Kail and Fir trees, with occasional appearances of broad-leaved species like Ash, Maple, Bird Cherry, and Walnut, typically found along the banks of streams, in depressions, and cooler areas.

06. That it is respectfully submitted and stated, that Tosamaidan was previously used by the Indian Army as a field firing range starting on November 6, 1986, (Copy is annexed as **Annexure-R2**) which restricted the movement of forest frontline staff for carrying out the effective patrolling in the area. However, the Army ceased its artillery practices and vacated the area on April 18, 2014. During the said period, Tosamaidan and its surrounding compartments (S-10, S-11, S-15, S-16) experienced extensive forest damage, particularly due to forest fires and illicit felling. However, since taking control of the area, the forest department has implemented effective measures to control forest fires and curbed illegal activities. The department has booked 43 timber smugglers under the Public Safety Act and established Control Rooms and other infrastructure to prevent further damage to the forest.



Under Secretary to Govt  
Forest, Ecology & Env  
Deptt

07. That, it is respectfully submitted and stated that the Government has implemented various measures to protect and restore the ecosystem of Tosamaidan. These initiatives include the establishment of the Tosamaidan Development Authority to promote ecotourism and the launch of

afforestation projects by the Forest department. The Forest department has launched an eco-restoration project under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) called as **“Special Project Tosamaidan,”** which aims to undertake extensive reforestation works. The works undertaken during the period from 2018-2024 are annexed as **Annexure-R3, Annexure-R4, Annexure-R5, Annexure-R6, Annexure-R7**). An area of 207 hectares of degraded forest land in which 1.49 lakh saplings have been planted across various compartments viz (S-09, S-10, S-11, S-15, S-16 & S-17) has been restored so far under this project. The ongoing reforestation project under the CAMPA has made significant progress in restoring the region's vegetal cover. (Video for link reference: <https://www.facebook.com/share/v/15nvV7dJ5w/>). These efforts have successfully reversed the ecological damage caused by past activities, ensuring the preservation of the forest ecosystem.

08. That, it is respectfully stated and submitted that Hon'ble Tribunal vide order dated 03-03-2025 observed at para2 of the aforesaid order that "we find that in this report, the response to the alleged recent felling of trees has not been filed." In this respect, it is respectfully submitted that no recent felling has taken place in or around Tosamaidan area of the Pir Panchal Forest Division and in Gulmarg area of Special Forest Division, Tangmarg.

  
Under Secretary to Govt  
Forest, Ecology & Env  
Deptt

09. That, it is respectfully submitted that the construction of hotels/huts is managed by the Gulmarg Development Authority and all the activities related to the construction, repair and renovation of hotels and huts are governed under **Jammu & Kashmir Control of Building Operations Regulations, 1998 (BOCA)**. The Gulmarg resort is renowned for its picturesque scenery, which is largely attributed to its lush trees. The Tourism Department recognizes the importance of preserving these trees, as their destruction would significantly detract from the scenic beauty of the location. While trees may occasionally dry up due to immense biotic interference, the concerned stakeholders generally take measures to protect and maintain the tree cover. The solid waste in Gulmarg is managed by Municipal Committee, Gulmarg which has a 3 MT Solid Waste Treatment Plant. A dedicated fenced dumping yard, situated within the plant's premises, is used for the segregation of biodegradable and non-biodegradable waste.

10. That, it is respectfully stated and submitted that the Gulmarg Gandola, a two-stage cable car system, has been established in 1998. It is a major attraction of Gulmarg, rising from the cable station at 2,700 meters to Kangdoori at 3,100 meters in the first stage. The second stage connects Kangdoori to the summit of Afarwat peak at 3,979 meters. The cable station is situated in the Gulmarg bowl, and the ropeway traverses compartment 38/Gul before

  
Under Secretary to Govt  
Forest, Ecology & Env  
Deptt

reaching Afarwat peak. Gulmarg, with its average annual tourist footfall of 10 to 15 million, faces significant anthropogenic pressure. The Gulmarg Gondola, while providing scenic views and recreational opportunities, helps alleviate this pressure on the forest ecosystem, by transporting visitors to popular destinations without requiring them to hike through sensitive forest areas and therefore, it reduces foot traffic, minimizes soil erosion, and protects fragile plant life In Gulmarg.

11. That, it is respectfully stated and submitted the forest department is actively addressing the tourist pressure in Gulmarg by undertaking extensive afforestation efforts. Over the past ten years, the department has planted two lakh forty thousand plants, rehabilitating 176 hectares of ecologically sensitive forest land. The forest department and tourism authorities frequently carry out drives to clean up Kangdoori, Afarwat, and Gulmarg meadows, removing plastic and other waste. Additionally, the department conducts public outreach programmes to promote environmental awareness and maintain the ecological balance in Gulmarg.

12. That, it is respectfully stated and submitted that no Forest land has been transferred to Gulmarg Development Authority. Only a limited diversion of 0.125 hectares of Forest land has been permitted exclusively for the construction of Solid Waste Management Plant for scientific disposal of bio-degradable and non-biodegradable waste in

  
 Under Secretary to Govt  
 Forest, Ecology & Env  
 Deptt

accordance with Government Order No. 399-FST OF 2018 dated 27.12.2018 (copy enclosed as **Annexure "R8"**). The copy of the aforesaid Government order is annexed as Annexure-R-7. It is submitted that the Gulmarg bowl is surrounded by Forest Land and therefore the Forest land of 0.125 has been allowed to be used for scientific disposal of waste under Government Order. Supra.

13. That, it is respectfully stated and submitted that the aforesaid limited diversion of 0.125 hectares of Forest land was accorded strictly under section 2 of the Jammu and Kashmir Forest Conservation Act, 1997 which categorically provides that;

“a) No Forest land shall be diverted for non-forest purposes without the prior approval of the Government of J&K, acting as the competent authority under the Act.

b) Such approval is granted only on the recommendations of the Forest Advisory Committee after scrutiny of ecological and environmental safeguards. In the present case, the approval was recommended in the 102nd meeting of the Forest Advisory Committee held on 06-09-2017 under the Chairpersonship of the Chief Secretary, J&K. The minutes were issued by the CCF/Nodal Officer FCA vide No. PCCF/FCA/2450/4143-63 dated 12-09-2017 (copy enclosed as **Annexure "R9"**).

  
Under Secretary to Govt  
Forest, Ecology & Env  
Deptt

c) Ownership and status of the land continue to vest with the Forest Department, and only a limited user agency right is granted for the specific approved purpose.”

Accordingly, sanction was accorded vide Govt. Order No. 399-FST of 2018, dated 17-12-2018 under FCA-1997 after recommendations and Cabinet decision no. 178/11/2017, dt. 03-10-2017(copy of the said Cabinet Decision dated 03-10-2017 is enclosed as **Annexure-R-10**)

14. That the Divisional Forest Officer, Pir Panjal Forest Division Budgam vide his letter No. DFO/PP/Legal/331-33 dated 22.11.2025 addressed to Conservator of Forests, Srinagar Circle, Srinagar has also submitted Action Taken Report/Response alongwith photographic evidence of the site, submitted in compliance with the directions dated 04.07.2025 and 09.09.2025 passed by the Hon'ble NGT Principal Bench, New Delhi in the above tiled case. (Copy of letter is enclosed as **Annexure-R-11**)

The compliance report/response is supported by an affidavit enclosed herewith.

**PRAYER:** -

In the premises it is therefore, prayed that the compliance report/reply may kindly be placed on record and dispose of the above titled matter in light of the submissions made herein above.

**DATED: 27.11.2025**

Respondent No. 1,2,10 and 11

through Counsel  
Under Secretary  
Forest, Ecology & Env  
Deptt

**Gautam Singh**  
**Advocate**

**Chamber No. 71, Supreme Court Compound,  
Supreme Court of India**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI**

**O.A. No. 913/2024**

Ashiq Ahmad Magray

...PETITIONER

VS

Union Territory of Jammu and Kashmir & Ors.

... RESPONDENTS



**IN THE MATTER OF: Affidavit in support of accompanying compliance report.**

I, Abid Khan Age-57 years, S/o of Abdul Aziz Khan presently posted as Under Secretary to the Government, Forest, Ecology & Environment Department, UT of Jammu & Kashmir hereby solemnly affirm and declare as under

1. That I am presently posted as Under Secretary to the Government, Forest, Ecology & Environment Department, UT of Jammu & Kashmir and is well conversant with the facts and circumstances of the above titled OA and is thus competent and duly authorized to depose the present affidavit.
2. That I have gone through the contents of the accompanying compliance report.
3. All statements of facts made by the deponent are true to my personal knowledge from records and all the statements of law are correct according to the information received by me and I believe the same to be true.
4. That the contents of the accompanying application may kindly be read as part of the present affidavit as the same are not being repeated herein for the sake of brevity and to avoid prolixity.

*[Signature]*  
 Under Secretary to Govt  
 Forest, Ecology & Env  
 Deptt

VERIFICATION:-

*I, the above-named deponent do hereby verify that the contents of the above affidavit from Para 1 to 4 are true and correct to the best of my knowledge and belief and nothing material has been concealed herein.*

Verified at Jammu on this 27th Day of November, 2025.

*[Signature]*  
 DEPONENT  
 Under Secretary to Govt  
 Forest, Ecology & Env  
 Deptt

*[Handwritten signature]*  
 7076465713

Solemnly Affirmed / Sworn Before me  
 Hence Attested  
 28/11/25  
 NOTARY PUBLIC  
 DISTRICT JAMMU



313

JAMMU AND KASHMIR FOREST DEPARTMENT  
OFFICE OF THE PR. CHIEF CONSERVATOR OF FORESTS, (HoFF),  
JAMMU & KASHMIR

The Commissioner/Secretary to Govt,  
Forest, Ecology & Env. Department,  
Civil Secretariat, UT of J&K,  
Jammu/Srinagar.

No: PCCF/Lit/2024/1305-06

Date: 27/11/2025

Sub: OA No. 913/2024 titled Advocate Ashiq Ahmad Magray Vs UT of J&K & Ors..  
Ref: CCF(K)/LO/2025/1207-11 dated 26.11.2025

Madam,

Apropos to the subject & reference cited above, I am directed to enclose herewith communication alongwith copy of latest draft response/reply and other documents/recent photographic evidence of the site received from the office of the Chief Conservator of Forests Kashmir vide No. CCF(K)/LO/2025/1207-11 dated 26.11.2025 for favour of information and necessary action please.

Encl: A/A

*Yours faithfully,*

(Ajaz Ahmed) JKAS  
Personnel Officer

O/o Pr. CCF/HoFF, J&K

Copy to:

1. Chief Conservator of Forests, Kashmir for information. This is in reference to your office letter No. referred above.

Annexure - R2

Final HANDLING/TAKING OVER Certificate

We, the undersigned have this day, the 15<sup>th</sup> Nov, 1989 handed/taken over the formal possession of land measuring 6405 Kanals comprising forest compartment No. S-19, S-20, S-21 and S-22 of S-S Forest Range, Peer Ranjal Division situated at village, Khundlassipora/Arizal/Drang Tehsil Mirah District Budgam. The notional possession of above land has already been taken over on 6<sup>th</sup> November 1986 by the Army. The details of land are described in Schedule of condition appended below. The inventory is listed in appendix 'A' and site plan is attached as appendix 'B'.

Authority:- 1) Govt. of India, Ministry of Defence letter No. 204/5/ACU/NC/Ds/E 312/D(Lands) dated 27-10-86/ addressed to the Chief of Army Staff, New Delhi and copy to DG Ds, New Delhi amongst others.

2) Govt of Jammu and Kashmir Civil Secretariate Home Deptt letter No. CL-68/86 dated 14.3.86 addressed to the Divisional Commissioner Kashmir Srinagar and copy to all concerned.

SCHEDULE OF CONDITIONS

S. No.	Name of the Owner.	Kh./Compnt. No.	Area K. - K.	Classification of Land.	Assess Remarks
1.	Deptt. of Forest Govt. of J & K.	S - 19 S - 20 S - 21 S - 22	1000.00 1375.00 2430.00 1600.00	Forest	as given in APPX 'A'
			Total =	6405.00	

<u>HANDLED OVER</u>	<u>TAKEN/HANDLED OVER</u>	<u>TAKEN/HANDLED OVER</u>	<u>TAKEN OVER</u>
D.P.O. Peer Ranjal D.M. Srinagar.	D.A.O. Kashmir Circle, Srinagar.	G.O. (1) 6300 G/O 56 210 R.S. RANI	21 RAJ BLP
(2.1989)	(K. Ansari, DDO)	(Raj BLP)	(Maj. Sub. name) Presiding Officer

315

Typed Copy**FORMAL HANDING /TAKING OVER CERTIFICATE**

We, the undersigned have this day, the 15<sup>th</sup> Nov, 1989 handed/taken over the formal possession of land measuring \_\_\_ Kanals comprising forest compartment No. S-19, S20, S-21 and S-22 of S\_\_ Forst Range, Peer Panjal Division situated at village, Khundlassipora/Arizal/ Drang Tehsil / \_\_\_\_\_ District Budgam. The notional possession of above land has already been taken over on 6<sup>th</sup> November, 1986 by the Army. The details of land are described in Schedule of Condition appended below. The inventory is listed in Appendix 'A' and Site Plan is attached as Appendix 'B'.

- Authority:-
- i) Govt. of India, Ministry of Defence letter No. 204/5/ACO/NC/\_/6312/D/Lands) dated 27-10-86 addressed to the Chief of Army Staff, New Delhi and copy to DG Ds, New Delhi amongst others.
  - ii) Govt. of Jammu and Kashmir Civil Secretariat Home Deptt Letter No. CL-68/86 dated 14.3.86 addressed to the Divisional Commissioner Kashmir Srinagar and copy of all concerned.

**SCHEDULE OF CONDITIONS**

S.No.	Name of the Owner	Kh. /Comptt. No.	Area K.-M.	Classification of land	Assets	Remarks
1.	Deptt. of Forest Govt. of J & K	S-15 S-20 S-21 S-22	1000.00 1375.00 2430.00 1600.00	Forest	As given in Appx 'A'	
		<b>Total</b>	<b>= 6405-00</b>			

Handed  
Over  
Sd/-

Taken/Handed  
Over  
Sd/-

Taken/Handed  
Over  
Sd/-

Taken /Handed  
Over  
Sd/-

316

Annexure - R3



**GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR**

Subject:

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)-Special Project Tosmaidan" for 2018-19 of Pir Panjal Forest Division.

Ref:

1. PCCF's letter No.PCCF/CAMPA/F.No.786/351-367 dated 13-02-2019.
2. Conservator of Forests (Kmr) Srinagar Circle's recommendation No: CF/Sgr/Acctt/2019/2120-21 Dated: 14/03/2019

**ORDER NO.: 101 /CCF(K) of 2019**

**DATED: 25-03-2019**

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs. 33.57 lacs (Rupees thirty three lacs and fifty seven thousands only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Special Project Tosmaidan" in Compartment No: S-9 Tosmaidan during the year 2018-19 as per the details shown in Annexure to this order.

*However; the above Approval is subject to the fulfillment of the following conditions:*

1. All codal formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the once already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
8. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
9. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site. the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
10. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / tanks etc.
11. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
12. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

Encl:

Chief Conservator of Forests,  
Jammu & Kashmir

Dated: 25-03-2019

No.: 130/CCF(K)/PIg/2018-19/ 3331-33

Copy to the:

1. Prl. Chief Conservator of Forests, J&K Govt. Jammu for favour of information.
2. Addl. Pr.Chief Conservator of Forest/Project Coordinator (CAMPA) for favour of information.
3. Conservator of Forests, (Kmr.) Srinagar Circle for information and necessary action.
4. DFO Pir Panjal Division for information and necessary action.

GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 161 / CCF(K) of 2019 Dated: 25 - 03-2019

Range : Doodganga

Compartment No. : S-9

Area to be treated : 50 Hacs

Division : Pir Panjal Forest Division

S.No.	Description	Unit	Area	Rate	Physical	Financial (Rs in Laacs)
			Hectts.	(Rs.)		
1	Pit Planting with Broad Leaved Plants	No's	5	23.17	13000	3.01
2	Pit Planting with Conifer Plants	No's	8	29.34	65726	19.28
3	<b>Plant Production</b>					
	(i) Naked Root (Broad Leaved)	No's		7.44	13000	0.97
	(ii) Conifers (Poly Pots)	No's		17.18	60000	10.31
	<b>Sub-Total:-</b>					<b>11.28</b>
	<b>Total:-</b>		<b>13</b>			<b>33.57</b>

  
 Chief Conservator of Forests,  
 Kashmir

318

Annexure - R4



**GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR**

Subject:

Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- "Special Project Tosmaidan" for 2019-20 of Pir Panjal Forest Division.

Ref:

1. PCCF's letter No.PCCF/CAMPA/F.No.858/1584-97 Dated: 25/5/2019.
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr /Acctt / 2019-20/1140-41 Dated: 14-9-2019.

**ORDER NO. : 47/CCF(K) of 2019  
DATED : 01 -10-2019**

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.33.571 lacs (Rupees thirty three lacs, fifty seven thousand & one hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - "Special Project Tosmaidan" in compartment No: S-15 during the year 2019-20 as per the details shown in Annexure to this order.

*However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:*

1. All codal formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-a-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re- appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimate in respect of civil works is got technically checked/ approved from the competent concerned engineering authority before execution of instant works falling which the implementing authority/ officer shall equally be held responsible.
8. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / tanks etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

Encl

Sd/-  
Chief Conservator of Forests,  
Kashmir

No.: 130/CCF(K)/Plg/2019-20/ 1866 - 69

Dated: 01 -10-2019

1. Prl. Chief Conservator of Forests, J&K Govt. Srinagar.
2. Chief Conservator of Forest/Project Coordinator (CAMPA).
3. Conservator of Forests, Kmr. Srinagar Circle.
4. DFO, Pir Panjal Forest Division.

Assistant Director (P&S)

Assistant Director (P&S)

9c



GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 47 / CCF(K) of 2019 Dated: 01 / 10 - 2019

Division : Pir Panjal

Range : Sukhnag

Compartment No.S-15

Area to be treated : 50 Hacs

Scheme: CAMPA- NPV (Special Project Tosmaidan)

S.No.	Description	Unit	Area in Hectts.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	10	23.17	13000	3.012
2	Pit Planting With Conifer Plants	No's	40	29.34	65726	19.284
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	13000	0.967
	(ii) Conifer (Poly pots)	No's		17.18	60000	10.308
	Sub-Total:-					11.275
	Total:-					33.571

Sd/-

Chief Conservator of Forests,  
Kashmir

Assistant Director (P&S)



**GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR**

**Subject:** Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.

**Ref:** 1. PCCF's letter No.PCCF/CAMPA/F.No.858/1584-97 Dated: 25/5/2019.  
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF /Sgr /Acctt / 2019-20/1104-05/CAMPA Dated: 9-9-2019.

**ORDER NO. : 54/CCF(K) of 2019  
DATED : 01 -10 - 2019**

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8.815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No: S-17 during the year 2019-20 as per the details shown in Annexure to this order.

*However; the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:*

1. All codal formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
- 5.
6. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
7. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re- appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
8. The estimate in respect of civil works is got technically checked/ approved from the competent concerned engineering authority before execution of instant works failing which the implementing authority/ officer shall equally be held responsible.
9. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
10. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
11. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
12. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / tanks etc.
13. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
14. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

**Encl:**

Sd/-  
Chief Conservator of Forests,  
Kashmir

Dated: 01 -10-2019

- No.: 130/CCF(K)/Plg/2019-20/ 1894-97
1. Prl. Chief Conservator of Forests, J&K Govt. Srinagar.
  2. Chief Conservator of Forest/Project Coordinator (CAMPA).
  3. Conservator of Forests, Kmr. Srinagar Circle.
  4. DFO, Pir Panjal Forest Division.

Assistant Director (P&S)

90



GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 56 / CCF(K) of 2019 Dated: 01-10-2019

Division : Fir Panjal

Range : Sukhnag

Compartment No. S-17

Area to be treated : 14 Haes

Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hectts.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly pots)	No's		17.18	15000	2.577
						3.023
						Sub-Total:-
						Total:-
						8.815

Sd/-

Chief Conservator of Forests,  
Kashmir

Assistant Director (P&S)



**GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR**

- Subject:** Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.
- Ref:**
1. PCCF's letter No.PCCF/CAMPA/F.No.858/1584-97 Dated: 25/5/2019.
  2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acctt / 2019-20/1104-05/CAMPA Dated: 9-9-2019.

**ORDER NO. : 52/CCF(K) of 2019  
DATED : 01 -10 -2019**

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8.815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) – Roadside Avenue Plantation" in compartment No: S-15 during the year 2019-20 as per the details shown in Annexure to this order.

*However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:*

1. All codal formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re- appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimate in respect of civil works is got technically checked/ approved from the competent concerned engineering authority before execution of instant works failing which the implementing authority/ officer shall equally be held responsible.
8. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / tanks etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

**Encl:**

Sd/-  
Chief Conservator of Forests,  
Kashmir

Dated: 01 -10 -2019

- No.: 130/CCF(K)/Pig/2019-20/ 1886 -89
1. Prl. Chief Conservator of Forests, J&K Govt. Srinagar.
  2. Chief Conservator of Forest/Project Coordinator (CAMPA).
  3. Conservator of Forests, Kmr. Srinagar Circle.
  4. DFO, Pir Panjal Forest Division.

Assistant Director (P&S)



GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 52 / CCF(K) of 2019 Dated: 01 / 10 - 2019

Division : Pir Panjal

Range : Sukhnag

Compartment No. S-15

Area to be treated : 14 Hacs

Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hectts.	Rate (in Rupees)	Physical	Financial (Rs in Lacs)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					<del>8.815</del>

Sd/-

Chief Conservator of Forests,  
Kashmir

Assistant Director (P&S)



**GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR**

**Subject:** Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)- Roadside Avenue Plantation" for 2019-20 of Pir Panjal Forest Division.

**Ref:** 1. PCCF's letter No.PCCF/CAMPA/F.No.858/1584-97 Dated: 25/5/2019.  
2. Conservator of Forests (KMR), Srinagar Circle's recommendation No.: CF / Sgr / Acctt / 2019-20/1104-05/CAMPA Dated: 9-9-2019.

**ORDER NO. : 53/CCF(K) of 2019  
DATED : 01-10-2019**

Administrative Approval is hereby accorded to the execution of Afforestation and other works in Pir Panjal Forest Division for an amount of Rs.8.815 lacs (Rupees eight lacs, eighty one thousand & five hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Roadside Avenue Plantation" in compartment No: S-16 during the year 2019-20 as per the details shown in Annexure to this order.

*However, the above Approval is subject to the fulfillment of the following conditions which should be adhered to strictly in letter and spirit before execution of work:*

1. All codal formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
2. The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
3. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
4. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed sites have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
5. Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
6. The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
7. The estimate in respect of civil works is got technically checked/ approved from the competent concerned engineering authority before execution of instant works failing which the implementing authority/ officer shall equally be held responsible.
8. Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
9. The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
10. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site. the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
11. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / tanks etc.
12. The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.
13. Fencing work, soil work, digging of pits should be completed before Autumn & planting should be started in late Autumn or Spring depending upon soil moisture, snow fall and other climatic conditions.

**Encl:**

Sd/-  
Chief Conservator of Forests,  
Kashmir

Dated: 01-10-2019

- No.: 130/CCF(K)/Plg/2019-20/ 1890-93
1. Prl. Chief Conservator of Forests, J&K Govt. Srinagar.
  2. Chief Conservator of Forest/Project Coordinator (CAMPA).
  3. Conservator of Forests, Kmr. Srinagar Circle.
  4. DFO, Pir Panjal Forest Division.

Assistant Director (P&S)



GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No: 53 / CCF(K) of 2019 Dated: 01 - 10 - 2019

Division : Pir Panjal

Range : Soil

Compartment No. S-16

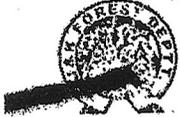
Area to be treated : 14 Hacs

Scheme: CAMPA- Roadside Avenue Plantation

S.No.	Description	Unit	Area in Hectts.	Rate (in Rupees)	Physical	Financial (Rs in Laes)
1	Pit Planting with Broad Leaved Plants	No's	4	23.17	6000	1.390
2	Pit Planting With Conifer Plants	No's	10	29.34	15000	4.401
3	Plant production					
	(i) Naked Root (Broad Leaved)	No's		7.44	6000	0.446
	(ii) Conifer (Poly pots)	No's		17.18	15000	2.577
	Sub-Total:-					3.023
	Total:-					<u>8.815</u>

Sd/-  
Chief Conservator of Forests,  
Kashmir

Assistant Director (P&S)



**GOVERNMENT OF JAMMU & KASHMIR**  
**OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR**

**Subject:** Accord of Administrative Approval & Technical Sanction to the Works Programme of Pirpanjal Forest Division under different schemes for the various Nurseries during the year 2020-21.

**Reference:** i. PCCF's letter No. PCCF/ Estt/ G/ 2016/ 54/ 852-59 dated 31-07-2020. /  
ii. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Acctt/ 2020/ 474-75/ Nurseries dated 28-09-2020.

**ORDER NO.:** 181 /CCF(K) of 2020  
**DATED:** 05 - 10 - 2020

Administrative Approval and Technical Sanction is accorded to the Works Programme of Pirpanjal Forest Division under the below mentioned schemes for the Year 2020-21 amounting to Rs. 42.93 lacs (Rupees forty two lacs ninety three thousand) only pertaining to various Nurseries of Pirpanjal Forest Division, maintenance of plants in it and raising of new plants. The scheme-wise financial details earmarked for the current financial year is given hereunder. The detailed of works programme containing one leaf is appended herewith.

Name of the Nursery	Name of the Scheme	Outlay (Rs. in Lacs)	Remarks
1. S.A. Kanidajan Nursery 2. Yusmarg Nursery 3. Raithan Nursery 4. HP Sukhnag Nursery	CAPEX Budget	0.76	TS & AA already conveyed vide this office order No. 133/ CCFK of 2020 dated 25-08-2020
	CAMPA-NPV	19.00	TS/ AA already conveyed to the tune of Rs. 12.878 lacs vide this office order Nos. 121, 122, 123, 124 CCFK of 2020 dated 25-08-2020
	CAMPA-Tosamaidan Special Project	5.01	
	CAMPA-NPV-Establishment of Nursery	13.78	
	Green India Mission	4.38	
	<b>Total</b>	<b>42.93</b>	

The above sanction is subject to the fulfillment of the following conditions:

- All codal formalities and procedures required under rules are fulfilled before execution of work. The funds so allotted should not be construed as an authority to spend unless the provisions of law are fulfilled.
- The amount Technically Sanctioned does not exceed the amount Administratively Approved by the Competent Authority.
- The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated viz-a-viz the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme and are fresh for treatment during the current financial year.
- The DFO shall ensure that the works are executed to the extent of released amount only & no liability created.
- Instructions of the Govt. issued from time to time w.r.t. spending of public money and latest guidelines issued by the PCCF should be followed strictly while executing the above works programme and incurring the expenditure.
- The funds released should be spent on approved items of the scheme to the extent of sanctioned outlays and as per the approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
- Fencing & Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area. One year old plants should not be planted at all.
- The rates charged are according to approved tariff for various forestry operations and PWD schedule rates for the items not covered in Forest Tariff.
- The stock entry shall be made in case of articles to be purchased for which laid down norms are to be followed.
- Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
- Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures / tanks etc.
- The photographs of each work before, during and after its execution shall be taken up in order to make the documentation of performance both photographic & descriptive.

Chief Conservator of Forests,  
Kashmir

Dated: 05-10-2020

No.: 130-AA/TS-Nursery/ CCF (K)/Plg/2020-21/ 1099-1901  
Copy to the:

- Pr. Chief Conservator of Forests, Jammu & Kashmir Government, Jammu.
- Conservator of Forest (KMR), Srinagar Circle, Srinagar.
- Divisional Forests Officer, Pirpanjal Forest Division, for information and necessary action.

smhquadr@gmail.com

GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR

Annexure to Order No. 101 Dated: 05 - 10 - 2020

Item	Unit	Rate	Qty	Amount
		(Rs.)		(Rs. in Lacs)
Maintenance of Conifer Plants in their 1 <sup>st</sup> year	Lac No's	2.66	1.38	3.67
Maintenance of Conifer Plants in their 2 <sup>nd</sup> year	Lac No's	2.66	1.35	3.59
Maintenance of Conifer Plants in their 3 <sup>rd</sup> year	Lac No's	3.83	2.19	8.39
Raising of Conifer plants against plants supplied	Lac No's	8.03	3.00	24.09
Raising of B.Leaved plants against plants supplied	Lac No's	7.44	0.065	0.48
<b>Sub-Total</b>				<b>40.22</b>
<b>Provision for up gradation /procurement of tools for up gradation of Modern Nursery Sheikh ul Alam Kanidajan</b>				
i. Seed store		As per actual		0.95
ii. Sprinkle water system 60 X 80		As per actual		0.90
iii. Procurement of seed bins, root trainers and root trainer stands		As per actual		0.25
iv. Procurement of Falcon Manual Lawn Mover and Honda Brush cutter		As per actual		0.30
v. Provision for Sign Boards/Slips		As per actual		0.31
<b>Sub-Total</b>				<b>2.71</b>
<b>Grand Total</b>				<b>42.93</b>

  
Chief Conservator of Forests,  
Kashmir



**GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR**

**Subject:** Accord of Administrative Approval & Technical Sanction for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)" for 2020-21 of Pirpanjal Forest Division.

**Reference:** i. PCCF's letter No. PCCF/ Estt/ G/ 2016/ 54/ 852-59 dated 31-07-2020.  
ii. Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Acctt/ 2020-21/275-76/ Campa dated 21-08-2020.

**ORDER NO.:** 121 / CCF(K) of 2020  
**DATED:** 25-8-2020

Administrative Approval & Technical Sanction is hereby accorded to the execution of Afforestation and other works in Pirpanjal Forest Division for an amount of Rs. /14.042 lacs (Rupees fourteen lacs four thousand & two hundred only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA)-NPV- (Special Project Toshmaidan)" in Compartment No. S-9 Zago Block Sukhnag Range during the year 2020-21 as per the details shown in Annexure to this order.

However; the approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any sort of liability.
2. All codal formalities/ procedures required under rules be fulfilled before execution of the work.
3. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work/ incurring the expenditure.
4. The executing agency should ensure that before execution of work(s) on ground, DFO shall get the estimate technically vetted by S.E./ Competent Engineering Authority in respect of civil part.
5. The work should be executed under the close Technical supervision of Engineering wing of Forest Department strictly as per the technically approved items of sanctioned estimate/ DPR before making any expenditure.
6. The rates charged are according to latest approved tariff for various forestry operations and PWD schedule of rates for the items not covered in Forest Tariff.
7. No deviation in the estimate duly vetted by the S.E./ Competent Engineering Authority concerned is made. The payment be released only after verification of quality and quantity of work and furnishing of certificate to that effect by the competent authority.
8. Photographs before, during & after execution of works be submitted to this office in order to make the documentation of performance both photographic & descriptive.
9. That the instant work is included in the list of approved works/ project from the competent authority under the relevant scheme.
10. That the land/ corridor (if any required) for the instant project(s)/work(s) is free from the all encumbrances.
11. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
12. That the rates shall be paid as per the actual prevailing market rates after completing all the codal formalities.
13. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
14. That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
15. That the Accord of Administrative Approval/ Technical Sanction shall not be treated as an authority for release of funds. Besides, may not be construed as final approval for execution of the project(s)/ works(s) unless and until the funds are not made available under the proper object head of expenditure/ scheme.
16. That the work shall be completed as per the approved items of the estimates and specifications. Besides, the Administrative Approval/ Technical Sanction, if any accorded earlier for the instant project(s)/ work(s) should be treated be as cancelled rather the instant Accord of Administrative Approval/ Technical Sanction be treated in supersession to all previous AA's/ TS's for the above project(s)/ work(s).
17. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
18. That the approved design shall be adopted for execution of the instant work/ project and the Executive Engineer/ AEE / A.E. concerned is/are responsible for strict adoption of the specifications as per estimate(s) technically sanctioned by the competent authority in respect of civil work(s).

CCF(K)

19. That all codal and procedural formalities as required under rules/ instructions and standing guidelines are fulfilled before and during execution of the instant work/ project. Allotting/ paying authority is responsible for the reasonable rates as per the approved items of work.
20. That the rates incorporated in the estimate other than allotted one should be properly analyzed by competent authority for the lowest market rates and the concerned Engineer/ paying authority concerned shall be responsible for its reasonability. Besides, the concerned may also ensure that they will strictly adhere to the lowest rates which have been adopted and will go by the same while framing the bills/ releasing the payments to the executing agency and deviations if any shall be the personal responsibility of the implementing agency.
21. The Accord of Administrative Approval/ Technical Sanction shall not however, be treated as an authority to:
  - i. Spend money not provided for in the budget.
  - ii. Create no posts of any provided for in the administrative approval.
22. Soil & Moisture Conservation (DRSM Works) be taken up if the gullies are deep, stones available & tract sloppy.
23. The implementing Officer will ensure that the DRSM works will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
24. The Dibbling of HC Nuts is to be carried out in the sites suitable for the purpose. The Choice of planting species will depend upon the site conditions and no under planting of broad leaved species with conifer crop be carried out.
25. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he may submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.
26. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
27. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/ officers.
28. Only one plant should be planted in a trench of the standard size to economize the expenditure and ensure effective water conservation in site, the planting should be carried out in alternate rows of trenches and pits laid down in the staggered manner. The pit planting should be preferred only in flat areas.
29. Latest scientific methods are applied for execution of works particularly in case of raising of plantation and construction of water harvesting structures/ tanks etc.
30. The raising cost of conifer plant is Rs. 17.18 per plant will have to be spread for the below four operations:
  - a. Raising of new polybags in lieu of plants taken out from nursery: Rs. 8.03 per polypot plant.
  - b. Maintenance of Conifer Plants in their 1st year: Rs. 2.66 per plant.
  - c. Maintenance of Conifer Plants in their 2nd year: Rs. 2.66 per plant.
  - d. Maintenance of Conifer Plants in their 3rd year: Rs. 3.83 (subject to their retention for the year).

The expenditure should be booked strictly as per this breakup. This will apply to various schemes/ sectors for which TS/ AA has been accorded.

Encl:

  
 Chief Conservator of Forests,  
 Kashmir

No.: 130/ CCF(K) / Plg/ 2020-21/

1380-83

Dated: 25-08-2020

Copy to the:

1. Pr. Chief Conservator of Forests, Jammu & Kashmir Government, Jammu for information.
2. Adl. Pr. Chief Conservator of Forest/ CEO, CAMPA.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.



**GOVERNMENT OF JAMMU & KASHMIR  
OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR**

**Subject:** Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan - NPV" for 2021-22 of Pirpanjal Forest Division.

**Reference:** i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01- 2020 issued under endorsement No. A/ PS/ PC/ 2019-dated 09-01-2020.  
ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01- 2021 issued under endorsement No. A/ GFR (2019)-I 468 dated 08-01-2021.  
iii). PCCF's communication No. PCCF/CAMPA/2021/F.No.1180/61-76 dated 09-04-2021.  
iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/ Sgr/ Acetts/ 2021-22/ 322-23 dated 31-05-2021.

**ORDER NO.:** 51 ICCF(K) of 2021  
**DATED:** 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9 Sukhnag Range of Pirpanjal Forest Division for an amount of Rs. 26.26 lacs (Rupees twenty six lacs twenty six thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosmaidan NPV" during the year 2021-22.

Title of the work	Details of work	Amount
		Rs. lacs
Compartment No.: S-9, Sukhnag (Scheme: CAMPA- Special Project Tosmaidan NPV)	1. Fencing - 17 Hacs Chain Link Fencing - 500 Rfts, Angle Iron Fencing - 6,100 Rfts	26.26
	2. Assisted Natural Regeneration: (i) Planting of Conifer Plants - (3,600 Plants).	
	3. (a). Pit Planting with Broad leaved Plants (3,300 Plants). (b). Pit Planting with Conifer Plants (6,600 Plants). (c). Pit Planting with Medicinal Plants (1,650 Plants).	
	4. Sowing & Dibbling: (a) Seed Balls - (1,650 Nos).	

This approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any liability.
2. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
3. All codal formalities/ procedures required under rules be fulfilled before execution of the work.
4. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work/ incurring the expenditure.
5. That the land/ corridor (if any required) for the instant project(s)/work(s) is free from all encumbrances.
6. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
7. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
9. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

10. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/ officers.
12. Instructions of the Government issued from time to time regarding expenditure on public money including tendering should be followed strictly while making expenditure.
13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
14. Photographs before, during & after execution of works be submitted to this office.

APCCF/ Chief Conservator of Forests,  
Kashmir

No.: 130/ CCF(K) / Plg/ 2021-22/656-59

Dated: 05-06-2021.

Copy to the:

1. Pr. Chief Conservator of Forests (HoFF), Jammu & Kashmir Government, Jammu for favour of information.
2. Adl. Pr. Chief Conservator of Forest/ CEO, CAMPA Jammu for information.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.



(27)

(3)

**GOVERNMENT OF JAMMU & KASHMIR**  
**OFFICE OF THE CHIEF CONSERVATOR OF FORESTS, KASHMIR**

**Subject:** Accord of Administrative Approval for execution of Works Programme under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamaidan - NPV" for 2021-22 of Pirpanjal Forest Division.

**Reference:**

- i). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 15 dated 09-01-2020 issued under endorsement No. A/PS/PC/2019-dated 09-01-2020.
- ii). Finance Department, Govt. of Jammu & Kashmir's S.O. No. 10 dated 08-01-2021 issued under endorsement No. A/GFR (2019)-1468 dated 08-01-2021.
- iii). PCCF's communication No. PCCF/CAMPA/2021/F.No.1180/61-76 dated 09-04-2021.
- iv). Conservator of Forests (KMR), Srinagar Circle's recommendation No. CF/Sgr/Accts/2021-22/322-23 dated 31-05-2021.

**ORDER NO.:** 52/CCF(K) of 2021  
**DATED:** 05-06-2021

Administrative Approval is hereby accorded to the execution of Afforestation works in Compartment No. S-9, Sukhnag Range of Pirpanjal Forest Division for an amount of Rs. 18.65 lacs (Rupees eighteen lacs sixty five thousand only) under the Scheme "Compensatory Afforestation Management & Planning Authority (CAMPA) - Special Project Tosamaidan NPV" during the year 2021-22.

Title of the work	Details of work	Amount Rs. lacs
Compartment No.: S-9, Sukhnag (Scheme: CAMPA- Special Project Tosamaidan NPV)	1. Fencing using Angle Iron posts (13 Hacs, 5700 Rfts)	18.65
	2. Assisted Natural Regeneration: (i) Planting of Conifer Plants - (2,800 Plants)	
	3. (a). Pit Planting with Broad leaved Plants (1,650 Plants) (b). Pit Planting with Conifer Plants (6,600 Plants) (c). Pit Planting with Medicinal Plants (1,650 Plants)	

This approval is subject to fulfillment of the following conditions which should be adhered to in letter and spirit:

1. The work(s) should be executed to the extent of approved/ released amount only in order to avoid any liability.
2. That the provision of funds for the instant work/ project is approved/ available under the relevant scheme.
3. All codal formalities/ procedures required under rules be fulfilled before execution of the work.
4. That the instant work is not subject matter of any court and is not under any adverse observation/ investigation with police, crime branch, vigilance organization etc and is also not covered under any other scheme/ programme to avoid any sort of duplicacy in adoption of work/ incurring the expenditure.
5. That the land/ corridor (if any required) for the instant project(s)/work(s) is free from all encumbrances.
6. That the proposals are strictly devised and designed as per the relevant code of BIS/ CPWD/ IRC/ MOF/ specifications etc and sound engineering practice, besides should come upto prescribed Indian Standards (IS) as well as other rules and regulations as per latest amendments.
7. That the work/ project is completed both physically/ financially within the prescribed time period and within the approved estimated cost to avoid any cost escalation/ deviations. However, deviations if any shall be the personal responsibility of the implementing agency.
8. That no deviation(s) shall be made to the approved design of the instant works/ project without proper approval from the competent authority.
9. The implementing Officer will ensure that no overlapping or duplicacy of the area to be treated vis-à-vis the ones already undertaken by any of the implementing agency in the region and the same shall have to be certified by the concerned implementing officer. In this connection, he shall submit a Certificate certifying therein that the proposed works have not been executed earlier under any other Scheme/ programme and are fresh for treatment during the current financial year.

A

A

10. The funds should be spent on approved items of the scheme to the extent of released amount only and as per the latest approved tariff rates without creating any liability thereto and no re-appropriation or diversion of funds from one scheme to another or one object head to another is admissible without the prior approval of the competent authority.
11. Planting works be executed strictly as per the approved norms and specifications as laid down in the sanctioned tariff. Such species be planted which shall prove viable & successful taking into consideration the quality of the soil & terrain of the proposed area besides one year old plants should not be planted at all, violation if any shall be the personal responsibility of the implementing authority/ officers.
12. Instructions of the Government issued from time to time regarding expenditure on public money including etending should be followed strictly while making expenditure.
13. The DDOs and controlling officers shall ensure the quality and quantity of the works through repeated checks and field inspections.
14. Photographs before, during & after execution of works be submitted to this office.

APCCF/ Chief Conservator of Forests,  
Kashmir

No.: 130/ CCF(K) / Plg/ 2021-22/ 660 - 63  
Dated: 05-06-2021.

Copy to the:

1. Pr. Chief Conservator of Forests (HoFF), Jammu & Kashmir Government, Jammu for favour of information.
2. Adl. Pr. Chief Conservator of Forest/ CEO, CAMPA Jammu for information.
3. Conservator of Forests (KMR), Srinagar Circle for information and necessary action.
4. DFO, Pirpanjal Forest Division for information and necessary action.



**JAMMU AND KASHMIR GOVERNMENT**  
**OFFICE OF THE CONSERVATOR OF FORESTS, SRINAGAR CIRCLE, SRINAGAR.**

**Subject:** Accord of Technical Sanction for "Providing & Fixing of Barbed wire fencing with Angle Iron Posts & Planting" in Compartment S-9, Zagoo, Sukhnag Range under the Scheme CAMPA-Special Project Tosmaidan-NPV for the year 2021-22 in Pir Panjal Forest Division Budgam.

- Reference:**
- i) Pr. Chief Conservator of Forests & HoFF J&K, Jammu Order No. 03 of 2021 dated 01-04-2021, under Endstt. No PCCF/ Plg./19-80 dated 01-04-2021.
  - ii) Addl. PCCF/ Chief Executive Officer (CAMPA) No. PCCF/ CAMPA/2021-22/1199/F. No 1180/61-76 dated 09-04-2021.
  - iv) Addl. PCCF/ Chief Conservator of Forests, Kashmir Order No. 15 / CCF (K) of 2021 dated 29-05-2021 under Endstt. No. 130/CCF (K)/ Plg/ 2021-22/ 492-95 dated 29-05-2021.
  - iii) DFO Pir Panjal Forest Division letter No DFO/ PP/Acctt/51-52 dated 19-04-2021.

**ORDER NO: 79 / CF (Sgr) of 2021.**

**D A T E D : 07 - 08 - 2021.**

Technical Sanction is accorded, hereby, for treatment of 17 Hectares of degraded forest land in Compartment S-9, Zagoo, Sukhnag Range Pirpanjal Forest Division Budgam through fencing, planting and other measures under the approved Scheme 'Compensatory Afforestation Fund Management & Planning Authority (Special Project Tosmaidan-NPV), during the year 2021-22, as per following particulars and also as detailed vide Annexure 'A' to this order.

Co. & Range/ Scheme	Particulars of Work	Financial Implications
		(Rs in Lakhs)
Co. No. S-9 Zagoo, Sukhnag Range	(i) Providing & fixing of Chainlink fencing -500 Rft. (ii) Providing & fixing of 6 strand BABW fencing with Angle Iron post in cement concrete blocks-6100 Rft (17 Ha).	26.26
	2. Assisted Natural Regeneration: (i) Planting of Conifer Plants- (3600 No.) 3. (i). Pit Planting with Broad leaved Plants-3300 No. (ii). Pit Planting with Conifer plants -6600 No. (ii). Pit Planting with Medicinal plants-1650 No.	
Special Project Tosmaidan-NPV	4. Sowing & Dibbling: (i) Seed Balls-1650 No.	

Continued overleaf

**However, the sanction is subject to fulfillment of the following conditions which should be adhered to in letter and spirit.**

1. The work(s) shall be executed to the approved extent/ amount committed or released only, in order to avoid any liability.
2. All codal formalities/ procedures required under rules be fulfilled before tendering & execution of the work.
3. The Implementing Agency shall ensure that before execution of work(s) on ground, estimate of Civil Works is prepared, executed and work supervised technically as per sanctioned estimate/ DPR, with no deviations.
4. The funds for the instant work or project are approved/ available under the relevant scheme/ head.
5. The rates charged are according to latest approved Forest tariff for various forestry operations or as per PWD schedule of rate duly tendered (L1) for the items not covered in Forest Tariff.
6. Payment should be released on actual work-done of requisite quality and quantity, at the approved rate structure after verification to that effect by the competent authority.
7. The instant work is not subject matter of any Court and is not under any adverse observation/ investigation with Police, Crime branch, Vigilance Organization etc., and is also not covered under any other scheme/ programme to avoid duplicacy of work or incurring double expenditure.
8. Photographs with captions, before during & after execution of works shall be recorded for documentation and submitted to this office too.
9. The Implementing Agency will ensure that the DRSM works, if any, will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
10. The Dibbling (of HC Nuts) is to be carried out in the sites suitable for the purpose. The Choice of species for planting will depend upon the site conditions and no under planting of broad leaved species with conifer crop be carried out.
11. Fencing with prescribed Angle Iron fence posts (50 mm x 50 mm x 6 mm) in concrete blocks (45 cm x 45 cm x 45 cm) with 1:2:4 concrete mix, spaced 8 feet apart, with occasional struts and 6 strand standard BABW duly stretched/ tensioned and fixed.
12. Pit Planting be done in uniformly spaced pits of size 45 cm x 45 cm x 45 cm along contours/ flat surface, at approved tariff rates including all the relevant prescribed standardised operations in built with the tariff/ estimate.
13. The works shall be executed as per the standardised technical specifications of the Forest Department.

Encl: 04 leaves,

Conservator of Forests,  
Srinagar Circle.

No. CF/SGR/ 2021-22/39799/TS

Dated: 07-06-2021

**Copy to the:**

1. Addl. Pr. Chief Conservator of Forests/ CEO CAMPA, J&K, Jammu for favour of information.
2. Addl. PCCF/ Chief Conservator of Forests, Kashmir for information. This is in particular reference to his Office Administrative Approval Order No. 51/CCF(K) 2021 dated 05-06-2021.
3. Divisional Forest Officer, Pir Panjal Forest Division Budgam for information and further necessary action.



**JAMMU AND KASHMIR GOVERNMENT**  
**OFFICE OF THE CONSERVATOR OF FORESTS, SRINAGAR CIRCLE, SRINAGAR.**

**Subject:** Accord of Technical Sanction for "Providing & Fixing of Barbed wire fencing with Angle Iron Posts & Planting" in Compartment S-9, Zagoo, Sukhnag Range under the Scheme CAMPA-Special Project Tosmaidan-NPV for the year 2021-22 in Pir Panjal Forest Division Budgam.

- Reference:**
- i) Pr. Chief Conservator of Forests & HoFF J&K, Jammu. Order No. 03 of 2021 dated 01-04-2021, under Endstt. No PCCF/ Plg./ 19-80 dated 01-04-2021.
  - ii) Addl. PCCF/ Chief Executive Officer (CAMPA) No. PCCF/ CAMPA/2021-22/1199/F. No 1180/61-76 dated 09-04-2021.
  - iv) Addl. PCCF/ Chief Conservator of Forests, Kashmir Order No. 15 / CCF (K) of 2021 dated 29-05-2021 under Endstt. No. 130/CCF (K)/ Plg/ 2021-22/ 492-95 dated 29-05-2021.
  - iii) DFO Pir Panjal Forest Division letter No DFO/ PP/Acctt/51-52 dated 19-04-2021.

**ORDER NO:** 80 / CF (Sgr) of 2021.

**D A T E D :** 07 - 06 - 2021.

Technical Sanction is accorded, hereby, for treatment of 13 Hectares of degraded forest land in Compartment S-9, Zagoo, Sukhnag Range Pirpanjal Forest Division Budgam through fencing, planting under the approved Scheme 'Compensatory Afforestation Fund Management & Planning Authority (Special Project Tosmaidan-NPV), during the year 2021-22, as per following particulars and also as detailed vide Annexure 'A' to this order.

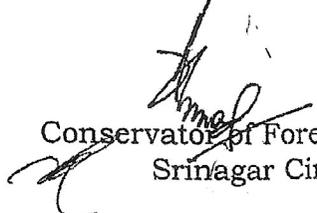
Co. & Range/ Scheme	Particulars of Work	Financial Implications (Rs in Lakhs)
Co. No. S-9 Zagoo, Sukhnag Range  Special Project Tosmaidan-NPV	1. Providing & fixing of 6 strand BABW fencing with Angle Iron post in cement concrete blocks-5700 Rft (13 Ha).	18.65
	2. Assisted Natural Regeneration: (i) Planting of Conifer Plants- (2800 No.)	
	3. (i). Pit Planting with Broad leaved Plants-1650 No. (ii). Pit Planting with Conifer plants -6600 No. (ii). Pit Planting with Medicinal plants-1650 No.	

Continued overleaf

However, the sanction is subject to fulfillment of the following conditions which should be adhered to in letter and spirit.

1. The work(s) shall be executed to the approved extent/ amount committed or released only, in order to avoid any liability.
2. All codal formalities/ procedures required under rules be fulfilled before tendering & execution of the work.
3. The Implementing Agency shall ensure that before execution of work(s) on ground, estimate of Civil Works is prepared, executed and work supervised technically as per sanctioned estimate/ DPR, with no deviations.
4. The funds for the instant work or project are approved/ available under the relevant scheme/ head.
5. The rates charged are according to latest approved Forest tariff for various forestry operations or as per PWD schedule of rate duly tendered (L1) for the items not covered in Forest Tariff.
6. Payment should be released on actual work-done of requisite quality and quantity, at the approved rate structure after verification to that effect by the competent authority.
7. The instant work is not subject matter of any Court and is not under any adverse observation/ investigation with Police, Crime branch, Vigilance Organization etc., and is also not covered under any other scheme/ programme to avoid duplicacy of work or incurring double expenditure.
8. Photographs with captions, before during & after execution of works shall be recorded for documentation and submitted to this office too.
9. The Implementing Agency will ensure that the DRSM works, if any, will be executed only in sites which experience low to moderate rainfall and are free from flash floods.
10. The Dibbling (of HC Nuts) is to be carried out in the sites suitable for the purpose. The Choice of species for planting will depend upon the site conditions and no under planting of broad leaved species with conifer crop be carried out.
11. Fencing with prescribed Angle Iron fence posts (50 mm x 50 mm x 6 mm) in concrete blocks (45 cm x 45 cm x 45 cm) with 1:2:4 concrete mix, spaced 8 feet apart, with occasional struts and 6 strand standard BABW duly stretched/ tensioned and fixed.
12. Pit Planting be done in uniformly spaced pits of size 45 cm x 45 cm x 45 cm along contours/ flat surface, at approved tariff rates including all the relevant prescribed standardised operations in built with the tariff/ estimate.
13. The works shall be executed as per the standardised technical specifications of the Forest Department.

Encl:

  
Conservator of Forests,  
Srinagar Circle.

No. CF/SGR/ 2021-22/900-02/TS

Dated: 07-06-2021

**Copy to the:**

1. Addl. Pr. Chief Conservator of Forests/ CEO CAMPA, J&K, Jammu for favour of information.
2. Addl. PCCF/ Chief Conservator of Forests, Kashmir for information. This is in particular reference to his Office Administrative Approval Order No. 52/CCF(K) of 2021 dated 05-06-2021.
3. Divisional Forest Officer, Pir Panjal Forest Division Budgam for information and further necessary action.

338

Annexure-R8

33



Government of Jammu and Kashmir  
Department of Forest, Environment & Ecology  
Civil Secretariat, Jammu  
[www.jkforestadm.nic.in](http://www.jkforestadm.nic.in)

**Subject:-** Use of 0.125 Ha. of forest land for construction of Solid Waste Management Plant at Gulmarg by Gulmarg Development Authority in Special Forest Division Tangmarg.

**Reference:** (i) Minutes of the 102<sup>nd</sup> meeting of the Forest Advisory Committee held on 05.09.2017 under the Chairmanship of Chief Secretary J&K, issued by the Chief Conservator of Forests/Nodal Officer(FCA) vide No. PCCF/FCA/ 2450/4143-63 dated: 12.09.2017.  
(ii) Cabinet Decision No. 178/11/2017 dated 03.10.2017.  
(iii) PCCF/FCA/2435/5691-94 dated 22.11.2018 received from the office of Pr. Chief Conservator of Forests, J&K, Jammu.

**Government Order No:-399 -FST of 2018**  
**Date d:- 27 -12-2018**

Sanction is hereby, accorded to the use of 0.125 Ha. of Forest land for construction of Solid Waste Management Plant at Gulmarg by Gulmarg Development Authority in Special Forest Division Tangmarg, with the following particulars:-

1. User Agency/Applicant	Gulmarg Development Authority
2. Location	Comptt : 47b/Gul Range : Gulmarg Block : Tangmag Division : Special Tangmag Forest Divn District : Baramulla
3. Objective	The aim is to set up a Solid Waste Management Plant for utilization of biodegradable organic waste generated in Gulmarg.
4. Protection Work	Nil.
Salient Features of the project:	

SP/PA/07  
20/12  
PCCF/FCA

sf

RAH

I	Total Area proposed for the Project	0.125 Ha.				
II	Protection Work	Nil.				
6.	Crop Density of the area	Dense				
a	Whether the forest land proposed to be used for non forest purpose forms part of a natural reserve, national park, wildlife sanctuary, biosphere reserve or forms part of the habitat of any endangered or threatened species of flora and fauna or any area lying in severely eroded catchment.	No				
b	Whether the use of any forest land is for agriculture purposes or for the rehabilitation of displaced persons.	No				
c	Whether the Principal Chief Conservator of Forests had certified that it has, considered all other alternatives and that no other alternative in circumstances are feasible and that the required area is the minimum needed for the purposes, and,	Yes				
d	Whether the department or authority requisitioning forest land for non forest uses undertakes to provide at its own cost acquisition of an equivalent area and afforestation thereof.	Compensatory Afforestation not applicable as the area is less than one hectare. However, the user agency has undertaken to pay the cost to pay the NPV as per the Hon'ble Supreme court directions.				
7.	Number of Trees / Poles/ Saplings involved:					
	Species	Trees (30-40cm & above)	Poles (20-30cm & 10-20cm)	Saplings (0-10cm)	Total	
	Kail	4	0	0	4	
	Fir	7	0	0	7	
	Total	11	0	0	11	
8.	Net Present Value of forest land involved:					
	Comptt. No.	Area involved (Ha.)	Crop Density	Eco-Value Class	Rate/ Ha (Rs. In Lac)	Amount (Rs.)
	47b/Gul	0.125	Dense	VI	8.97	1,12,125/-
9.	Compensation of trees/poles/saplings				Rs.1,01,274/-	
10.	Compensatory Afforestation				Nil.	

and

R.H.

The user agency has made the payment in full of the amount summarized below as reported by PCCF letter mentioned at Ref. (iii).

S.No.	Component	Amount
i	Net Present Value	Rs.1,12,125/-
ii.	Compensation of trees	Rs. 1,01,274/-
Total		Rs.2,13,399/-

#### Terms and Conditions:-

1. The proprietary and legal status of forest land shall remain unchanged.
2. The User Agency and /or its contractors will not bring any forest area under their use, other than the actual area/activity approved by the Government for the instant proposal. Any laxity or deviation on this account by the User Agency or its contractors will attract penal provisions of the relevant Acts/legal provisions.
3. The forest land shall be utilized only for the purpose for which it has been indented.
4. The forest land shall not be mortgaged, reassigned, leased or sub-leased by user agency in any manner what so ever to any other agency.
5. The User Agency shall pay the additional amount of NPV, if so determined as per decision of the Hon'ble Supreme Court of India.
6. (i) The extraction of the trees /poles/saplings shall be done by the State Forest Corporation/Divisional Forest Officer concerned on the basis of markings administratively approved by the Chief Conservator of Forests, Kashmir. The marking for tree felling will be done in consultation with the user agency and effort shall be made to save maximum number of trees/poles/saplings. The cost of extraction shall be paid by the User Agency directly to the agency executing the extraction.
- (ii) The fundamental rule for marking of trees, enumerated during processing of the proposals, will be to save maximum number of trees without compromising with the construction and maintenance of the approved project structure and no trees/poles/saplings will be felled/cut/pruned/ lopped for purposes/project activities other than those approved/sanctioned.
7. The User Agency shall construct retaining walls/breast walls on forest land and take all necessary steps to check soil erosion which may result due to proposed construction.
8. Any damage done to the forest by the User Agency or its contractors shall be charged from the User Agency @ 10 times the standard rate of 1992.
9. The forest land so allowed for use shall return to the Forest Department free of any encumbrances when it is no longer required by the User Agency.
10. The User Agency shall be responsible for obtaining requisite clearances under any other law in vogue before commissioning of the project.

RAJ

341

63

36

11. The User Agency shall adopt new technologies for scientific disposal of bio degradable and Non biodegradable waste to replace the existing traditional method of land filling for waste disposal.

By order of the Government of Jammu & Kashmir.

Sd/-  
(Manoj Kumar Dwivedi)IAS  
Commissioner / Secretary to Government  
Forest, Environment & Ecology Department.  
Dated - 27 -12-2018.

No:FST/Land/44/2017

Copy to the:-

1. Secretary to the Government of India, Ministry of Environment, Forests and Climate Change, New Delhi.
2. Commissioner/Secretary to Government, Tourism Department, J&K, Jammu.
3. Principal Chief Conservator of Forests, J&K, Jammu.
4. Divisional Commissioner, Kashmir..
5. Chief Conservator of Forests, Kashmir.
6. CCF/Nodal Officer, FCA, office of the PCCF, J&K, Jammu
7. CEO Gulmarg Development Authority.
8. Director, Archives, Archaeology & Museums J&K, Jammu.
9. Officer on Special Duty with the Advisor (K) to Hon'ble Governor.
10. Private Secretary to the Chief Secretary (Chairman FAC).
11. Private Secretary to Commissioner Secretary to Government, Department of Forests, Environment & Ecology.
12. Private Secretary to Secretary (Technical) Department of Forest Environment & Ecology.
13. Government order file.

*[Handwritten signature]*

*[Handwritten signature]*  
Under Secretary to Government  
Forest, Environment & Ecology Department.

Government of Jammu and Kashmir  
Office of the Principal Chief Conservator of Forests, J&K

NO. PCCF/FCA/2435/7118-21

Dated 29 -12 -2018

Copy of above forwarded for necessary action to the.

1. Chief Conservator of Forests, Kashmir.
2. Conservator of Forests, Srinagar Circle, Srinagar.
3. Chief Executive Officer, Gulmarg Development Authority.
4. Divisional Forest Officer, Special Forest Division, Tangmarg.

*[Handwritten signature]*  
(Savesh Rai), IFS,  
APCCF (CAMPA)  
Link Officer  
CCF & Nodal Officer (FCA)

*Uploaded on website  
on 31-12-2018  
[Signature]*

*[Handwritten signature]*  
21/12

*[Handwritten signature]*  
29/12

Government of Jammu and Kashmir  
Office of the Principal Chief Conservator of Forests, J&K Srinagar

1	Financial Commissioner (Revenue) J&K	Member
2	Principal Secretary Finance Department, J&K	Member
3	Commissioner/ Secretary Planning and Development Dept. J&K	Member
4	Commissioner /Secretary Forest Department, J&K	Member
5	Principal Chief Conservator of Forests, J&K.	Member
6	Adtl. Pr. Chief Conservator of Forests (Wildlife), J&K	Member
7	Director, Environment Ecology and Remote Sensing, J&K	Member
8	Director, Soil and Water Conservation Department J&K	Member
9	Dr. S. P. Singh Dutta (Environmentalist)	Member (Non Official)
10	Dr. G. A. Bhat (Environmentalist)	Member (Non-Official)

No: PCCF/FCA/2450/ 443-03

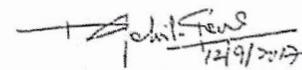
Dated: 1/09/2017

Sub: The 102<sup>nd</sup> meeting of the Forest Advisory Committee, the J&K Forest (Conservation) Act.

Sir,

Kindly find enclosed herewith Minutes of the 102<sup>nd</sup> meeting of the Forest Advisory Committee held on 06.09.2017 under the Chairmanship of the Chief Secretary, J&K Government.

Yours faithfully,



Dr. Mohit Gera IFS

Adtl. Pr. Chief Conservator of Forests (Central)/  
Chief Conservator of Forests (FCA)  
Member Secretary, Forest Advisory Committee

Copy alongwith minutes for information and necessary action to the;

1. Commissioner/ Secretary to Government, PWD (R&B) Department Civil Secretariat Srinagar J&K.
2. Chief Conservator of Forests, (Kashmir).
3. Director, Social Forestry Department J&K Srinagar
4. Chief Conservator of Forests, (Jammu)
5. Secretary to Government, Tourism Department, Civil Secretariat Srinagar J&K
6. Chief Engineer, PMGSY, Department Panama Chowk, Jammu
7. Chief Engineer, PWD (R&B), Department Panama Chowk, Jammu.
8. Chief Engineer, PWD (R&B), Kashmir.
9. Chief Engineer, PHE, Kashmir.
10. Chief Executive Officer, Gulmarg Development Authority, Gulmarg.
11. FPS to the Chief Secretary, J&K Government for information of the Chief Secretary J&K Government.

**MINUTES OF THE 102<sup>nd</sup> MEETING OF THE FOREST ADVISORY COMMITTEE HELD UNDER THE CHAIRMANSHIP OF SH. B.B. VYAS IAS, CHIEF SECRETARY, JAMMU AND KASHMIR, AT CIVIL SECRETARIAT, SRINAGAR ON 06.09.2017.**

The 102<sup>nd</sup> meeting of the Forest Advisory Committee (FAC) constituted under the J&K Forest (Conservation) Act, 1997, was held under the Chairmanship of Sh. B. B. Vyas IAS, Chief Secretary, Jammu and Kashmir Government, at Civil Secretariat, Srinagar on 6<sup>th</sup> September 2017.

The following members of the Committee and Special Invitees attended the meeting:

**(I) Members (FAC)**

- |                                |  |
|--------------------------------|--|
| 1. Sh. Lokesh Dutt Jha, IAS    | Financial Commissioner (Revenue), J&K  |
| 2. Sh. Muhammad Afzal, IAS     | Commissioner/ Secretary Forests, J&K   |
| 3. Sh. Ravi Kumar Kesar, IFS   | Pr. Chief Conservator of Forests, J&K  |
| 4. Sh. Manoj Pant, IFS         | Addl. Pr. Chief Conservator of Forests, (Wildlife)                             |
| 5. Sh. O.P Sharma, IFS         | Director, Environment and Remote Sensing Department, J&K                       |
| 6. Sh. Javed Iqbal Punjoo, IFS | Director, Soil and Water Conservation Dept., J&K                               |
| 7. Sh. Imtiyaz Ahmad wani      | Director Budget, Rep. Pr. Secretary, Fin. Deptt., J&K                          |
| 8. Dr. S.P. Singh Dutta        | Member (Non-official)  |
| 9. Dr. G. A. Bhat              | Member (Non-official)  |
| 10. Dr. Mohit Gera, IFS        | Addl. PCCF (Central)/CCF (FCA)/<br>Member Secretary, Forest Advisory Committee |

**(II) Special Invitees**

- |                                |  |
|--------------------------------|--|
| 1. Sh. Sanjeev Verma, IAS      | Commissioner/ Secretary, PWD (R&B) Deptt., J&K   |
| 2. Syed F.A. Gillani, IFS      | Chief Conservator of Forests (Jammu)   |
| 3. Syed Javaid Andrabi, IFS    | Conservator of Forests, Srinagar Circle Rep.<br>Chief Conservator of Forests (Kashmir)         |
| 4. Sh. Tawheed Ahmad Deva, IFS | Regional Director Social Forestry Department Rep.<br>Director, Social Forestry Department J&K. |
| 5. Sh. M. H. Malik, KAS        | Secretary to Govt. Tourism Department, J&K   |
| 6. Sh. S.P. Manhas             | Chief Engineer (PMGSY), Jammu.   |

7. Sh. Sheikh Ab. Hamid
8. Sh. G. M. Batt
9. Syed Haneeb Balkhi, KAS

Chief Engineer PWD (R&B), Kashmir.  
 Chief Engineer, PHE Kashmir.  
 Chief Executive Officer, Gulmarg Dev. Authority

The item wise agenda of various proposals from the indenting agencies for diversion of forest land for non forest proposes under Forest Conservation Act was presented by Dr. Mohit Gera, IFS, Member Secretary, Forest Advisory Committee in the meeting and the following decisions were taken:-

Agenda No	Proposal	Decision
102.01	Proposal to allow use of 0.795 Ha. of forest land for construction of road from Barmeen Khas to Nardan in Ramnagar Forest Division by PMGSY.	Proposal was approved on the terms and conditions laid down in the agenda. As regards monitoring of muck dumping on private land and transplanting of poles/saplings during road construction, raised by Dr. S. P. Singh Dutta Environmentalist, the Chief Secretary/ Chairman FAC directed that the two issues be taken as a <b>case study</b> by the Forest and Engineering Departments. A report in this regard shall be presented by the User Agency through Forest Department in the FAC meeting to be conducted in December, 2017.
102.02	Proposal to allow use of 2.0976 Ha. of forest land for construction of road from LO 22 Bamyala to Kantha part-II upto Basantpur Stage-I in Nowshera Forest Division by PMGSY.	The proposal was approved on the terms and conditions laid down in the agenda.
102.03	Proposal to allow use of 1.0374 Ha. of forest land for construction of road from LO 30 Km 7 <sup>th</sup> to Nah in Nowshera Forest Division by PMGSY.	The proposal was approved on the terms and conditions laid down in the agenda.
102.04	Proposal to allow use of 0.75 Ha. of forest land for construction of road from Prowa Jagir to Chigla Paddar in Udhampur Forest Division by PMGSY.	The proposal was approved on the terms and conditions laid down in the agenda.
102.05	Proposal to allow use of 3.10 Ha. of forest land for construction of road from Manjakote to Kalali passing through Co. 93/R and 94/R in Rajouri Forest Division by PMGSY.	The proposal was approved on the terms and conditions laid down in the agenda.

345

102.06	Proposal to allow use of 8.287 Ha. of forest land for construction of road from Dubigali to Nalinikka in Udhampur Forest Division by PMGSY.	The proposal was deferred on the ground that it involves removal of large number of conifer and broad leaved trees. It was decided that to revisit the proposal to ensure against felling of maximum number of trees.
102.07	Proposal to allow use of 0.759 Ha. of forest land for construction of road from Charal to Nappah in Udhampur Forest Division by PMGSY.	The proposal was deferred on the ground that it involves removal of large number of mature Deodar and Kail trees. It was decided to revisit the proposal and work out an alternate alignment so as to ensure against felling of Deodar/ Kail trees as far as possible.
102.08	Proposal to allow use of 2.635 Ha. of forest land for construction of road from Km 15 <sup>th</sup> LO 45 to Narla in Reasi Forest Division by PMGSY.	Proposal was deferred. The Chief Secretary/ Chairman FAC advised the Commissioner/ Secretary, PWD to apprise the Committee about the Administrative action taken against delinquent officers/officials pursuant to the direction given by FAC during its 85 <sup>th</sup> meeting held on 08.07.2014. The case will be placed in next FAC meeting.
102.09	Proposal for use of 7.82 Ha. of forest land for construction of road from Sohal to Chitoo by PMGSY in Kishtwar Forest Division.	Proposal was deferred. The Chief Engineer, PMGSY Jammu informed that he has visited the area and there is a possibility of re-alignment to avoid large number of trees. A revised indent will be submitted accordingly.
102.10	Proposal for diversion of 11.065 Ha. of forest land for construction of road from Sohal to Kaban in Kishtwar Forest Division by PMGSY.	Proposal was deferred. The Chief Engineer, PMGSY Jammu informed that he has visited the area and there is a possibility of re-alignment to avoid large number of trees. A revised indent will be submitted accordingly.
102.11	Proposal for felling of 704 saplings +120 bushes for construction of road from Sheindra link road to Dachi in Social Forestry Division Poonch by PWD (R&B)	The proposal was approved on the terms and conditions laid down in the agenda.
102.12	Proposal to allow use of 14 Ha. of forest land for construction of road from Handwara to Bangus Phase 1 <sup>st</sup> by PWD (R&B) in Langate Forest Division.	The proposal was approved in principal in view of the request of Chief Engineer PWD (R&B) that the work for the road has already been awarded and funds allocated. The Chief Secretary/ Chairman FAC directed that efforts be made to reduce the number of trees coming in the alignment by 20%.

102.13	Proposal to allow use of 4.63 Ha. of forest land for construction of road from Mujpathri to Doodhpathri via Sochalpathri including Mujpathri to Sochal pathri via Doban by PWD (R&B) in Pirpanjal Forest Division.	The proposal was approved on the terms and conditions laid down in the agenda.
102.14	Proposal to allow use of 0.125 Ha. of forest land for construction of Solid Waste Management Plant at Gulmarg by Gulmarg Development Authority in Special Forest Division Tangmarg.	The proposal was approved on the terms and conditions laid down in the agenda. The Chief Secretary/ Chairman FAC directed that new technologies for scientific disposal of biodegradable and non-biodegradable waste be adopted to replace the existing traditional method of land filling for waste disposal.
102.15	Indent for diversion of forest land for construction of various components related to Water Supply Scheme at Ningli Ghat in Bandipora Forest Division by PHE.	The indent may be processed and put up after examination under rules.

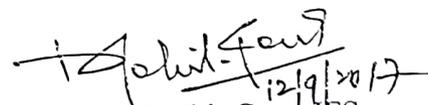
Syed F. A. Gillani, IFS, Chief Conservator of Forests, Jammu made a Power Point presentation on the monitoring of following projects:

- i) Construction of road from Nagulta to Razard under PMGSY in Udhampur Forest Division.
- ii) Construction of IIT Jammu by Higher Education Department in Jammu Forest Division.
- iii) Widening of National Highway from Jakhani to Chenani by NHIA in Udhampur Forest Division.

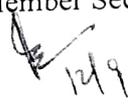
The Chief Secretary/ Chairman FAC directed for continued monitoring of the ongoing projects. Further, presentation on the projects which are in advanced stage or completed be made in the future FAC meetings.

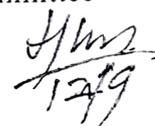
While clearing the above proposals (except 102.06, 102.07, 102.08, 102.09, 102.10 & 102.15) the Chief Secretary (Chairman FAC) directed that User Agencies belonging to Govt. of J&K against whom outstanding is due may clear the same in tranches within next two years. A note in this regard may be sent to PD & MD to enable allocation of appropriate funds at the RE stage.

Meeting ended with a vote of thanks to the Chair.

  
12/19/2017  
Dr. Mohit Gera, IFS

Adl. Pr. Chief Conservator of Forests (Central)/  
Chief Conservator of Forests (FCA)  
Member Secretary, Forest Advisory Committee

  
12/19

  
12/19



GOVERNMENT OF JAMMU AND KASHMIR  
OFFICE OF THE DIVISIONAL FOREST OFFICER PIR PANJAL FORES  
DIVISION BUDGAM



✓ The Conservator of Forests,  
Srinagar Circle,  
Srinagar

No:- DFO/PP/Legal/331-33

Dated:- 22-11-2025

**Sub: Original Application No. 913/2024 Titled Advocate Ashiq Ahmad Magray versus UT of Jammu & Kashmir & Ors pending before the Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi.**

Ref: FST-Lit/1436/2024 (7555548)  
Sir,

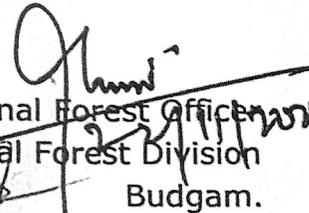
Dated: 14-11-2025

With reference to the subject cited supra, kindly find enclosed herewith the latest reply/response alongwith photographic evidence of the site, submitted in compliance with the directions dated 04.07.2025 and 09.09.2025 passed by the Hon'ble NGT Principal Bench, New Delhi in the above-captioned matter. Further, the same is forwarded for your kind perusal and with the request to initiate further necessary action at your end, please.

File is listed on **01.12.2025**

Encl: (05) Leaves + Photographs

Yours faithfully,

  
Divisional Forest Officer  
Pir Panjal Forest Division  
Budgam.

**Copy submitted for favour of kind information and further necessary action to the:**

1. Chief Conservator of Forests Kashmir region Srinagar.
2. Copy to Law Officer, O/o Chief Conservator of Forests, Kashmir Srinagar.

**Response to the Directions passed by the Hon'ble National Green Tribunal vide dated: - 30/07/2024 & 03/03/2025/09/09/2025: -**

Tosamaidan is one of the largest meadows located in the Pir Panjal Forest Division, at a distance of approximately 60 kilometers from Srinagar. The meadow is surrounded by dense forests of Kail and Fir trees, with occasional appearances of broad-leaved species like Ash, Maple, Bird Cherry, and Walnut, typically found along the banks of streams, in depressions, and cooler areas.

Tosamaidan was previously used by the Indian Army as a field firing range starting on November 6, 1986, (Copy enclosed as Annexure –R1) which restricted the movement of forest frontline staff for carrying out effective patrolling in the area. However, the Army ceased its artillery practices and vacated the area on April 18, 2014.

During the said period, Tosamaidan and its surrounding compartments (S-10, S-11, S-15, S-16) experienced extensive forest damage, particularly due to forest fires and illicit felling. However, since taking control of the area, the forest department has implemented effective measures to control forest fires and curb illegal activities. The department has booked 43 timber smugglers under the Public Safety Act and established Control Rooms and other infrastructure to prevent further damage to the forest.

**Ecological Restoration of Tosamaidan:**

The Government has implemented various measures to protect and restore the ecosystem of Tosamaidan. These initiatives include the establishment of the Tosamaidan Development Authority to promote ecotourism and the launch of the reforestation projects by the Forest department. The Forest department has launched an eco- restoration project under the Compensatory Afforestation Fund Management and Planning Authority (CAMPA) called as "special project Tosamaidan," which aims to undertake extensive reforestation works. The works undertaken during the period from 2018-2024 are annexed as Annexure –R2, Annexure –R3 Annexure –R4 Annexure –R5, Annexure –R6. An area of 207 hectares of degraded forestland in which 1.49 lakh saplings planted across various compartments viz (S-09, S-10, S-11, S-15, S-16, S-17) has been achieved. The ongoing reforestation projects under the CAMPA have made significant progress in restoring the region's vegetal cover. (Video link for reference: <https://www.facebook.com/share/v/15nvV7dJ5w/>). These efforts have successfully reversed the ecological damage caused by past activities, ensuring the preservation of the forest ecosystem.

Additionally, it is certified that no recent felling has taken place in or around Tosamaidan area of the Pir Panjal forest division.

## Photographs of Fencing and Plantation works executed under CAMPA “special project Tosamaidan”



350





















360



361



362













